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Centre as a supplement to. the Monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

(c) to (e) Monitoring of the projects is primarily done by the State Governments, since commissioning of most projects depends upon State level clearance including land, power, etc., and gestation period which various from project to project.

Surrepetitious means adopted by MNCs

- 3863. SHRI AMAR SINGH: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government are aware that a number of multi-national companies have entered the small scale sector through irregular and surreptitious means;
- (b) whether Government have received any complaint from the Confederation of Small Scale Industries of India urging Government to penalise those companies and also for dereservation of areas reserved for small scale industries:
 - (c) if so, details thereof; and
- (d) the reaction of Government in this regard?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) A few cases of Prima facie violation of reservation policy have come to notice of the Administrative Ministries.

- (b) and (c) Confederation of Small Scale Industries of India has urged the Government to penalise those multinational companies which have entered reserved sector through irregular and surreptitious means. The Confederation of Small Scale Industries of India has also asked the Government to resist the pressures being applied to open for large scale industries and multinationals areas which have been reserved for small scale sector
- (d) Cases of violations are examined by the concerned Ministries and appropriate action is taken by the Administrative Ministry under Section 24 of Industries (Development & Regulation) Act, 1951.

Reservation/dereservation of items is a continuous process and is being reviewed

periodically by the Advisory Committee on Reservation constituted by the Government under the Industries (Development & Regulation) Act, 1951. This Committee meets at regular intervals and recommends to the Government items to be added to and deleted from the list of reserved items. Based on the recommendation of the Committee. Government has dereserved 15 items from the list of items reserved for small scale sector which has been notified vide notification S.O. 298(E) dated 3.4.1997.

Manufacture of potable alcohol from molasses

- 3864. SHRI AMAR SINGH: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government have recently given approval to Bacardi Rum and Pernod Ricard, for manufacturing potable alcohol from molasses;
- (b) if so, the details thereof and the reasons thereof:
- (c) whether the views of the Ministry of Food Processing Industries were taken into account before arriving at a decision; and
 - (d) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) Yes, Sir. M/s. Bacardi International and M/s. Pernod Ricard have been granted approval for manufacture of Potable Alcohol, subject to the condition that only Rum would be manufactured out of molasses as a raw material. The other products would be manufactured out of non-molasses raw materials. The approvals are also subject to the condition that no fresh capacity for manufacture of potable liquor shall be allowed and that the existing licensed capacity of the joint venture company will be limited to the licensed capacity of the Indian partner, i.e., the proposed joint venture shall use the existing valid licence of the Indian partner(s) for the manufacture of the proposed products.

- (c) Yes, Sir.
- (d) Does not arise.